IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 5732 of 2020

Virendra Vishwakarma ... ... **Petitioner**

Versus

The State of Jharkhand ... ... **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner : Ms. Priyanka Boby, Advocate
For the State : Ms. Snehlika Bhagat, A.P.P.

02/10.09.2020 Heard Ms. Priyanka Boby, learned counsel for the petitioner and Ms. Snehlika Bhagat, learned A.P.P. for the State.

So far as defect nos. 4, 5(e) and 9(i) are concerned learned counsel for the petitioner undertakes to remove the same once the situation normalizes. As regards, the rest defects are concerned, the same are ignored.

The petitioner is an accused in connection with S.T. Case No. 105/2020, arising out of Ramkanda P.S. Case No. 86/2019.

The marriage of the daughter of the informant was solemnized with the petitioner in the year 2014. It has been alleged that there was a demand of a motorcycle and on non-fulfillment of which she was subjected to torture. On 23.11.2019 information was received that his daughter had died.

The petitioner appears to be the husband of the informant and although the cause of death as per the postmortem report has been opined to be asphyxia due to ante-mortem hanging but in view of the nature of allegations levelled against the petitioner, I am not inclined to grant bail to him. This application accordingly stands rejected.

(R. Mukhopadhyay, J.)

Alok/-